

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH :
AT HYDERABAD

ORIGINAL APPLICATION NO.1003 of 1990

DATE OF JUDGMENT: 19th June, 1991.

BETWEEN:

S/Shri

1. K. Sudhakara Rao
2. N. Ramana Rao
3. Sk. A. K. Zilani
4. A. Chandra Sekhara Rao
5. K. Seshaiah
6. K. Sambasiva Rao
7. J. Rama Rao
8. A. V. S. Rama Gopal
9. P. Rahimthulla
10. V. Venkateswara Rao
11. N. Satyanarayana
12. Sd. Hussain Peera
13. Sk. Rangavalli
14. Sk. Hussain
15. Sk. Nazeer Ahmed
16. K. Ramana Rao

Applicants

AND

1. The General Manager,
South Central Railway,
Secunderabad.
2. The Divisional Railway Manager,
S. C. Railway,
Vijayawada.

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3. The Divisional Commercial Superintendent,
S.C.Railway,
Vijayawada.

4. The Senior Divisional Personnel
Officer,
S.C.Railway,
Vijayawada.

... Respondents

COUNSEL FOR THE APPLICANTS: Mr. P.Krishna Reddy

COUNSEL FOR THE RESPONDENTS: Mr. N.R.Devaraj, SC for Railways

CORAM:

Hon'ble Shri J.Narasimha Murthy, Member (Judl.)

Hon'ble Shri R.Balasubramanian, Member (Admn.)

JUDGMENT OF THE DIVISION BENCH DELIVERED BY THE HON'BLE
SHRI R.BALASUBRAMANIAN, MEMBER (ADMN.)

This application came up for admission after notice. The respondents have already filed counter. When the case came up for admission today, it was stated by the learned counsel for the applicants, Shri P.Krishna Reddy that the Railways are taking steps to absorb the applicants in service and the respondents ^{have} ordered their medical examination and other steps. This was confirmed by the learned

To

1. The General Manager, S.C.Railway, Secunderabad
2. The Divisional Railway Manager, S.C.Rly, vijayawada.
3. The Divisional Commercial Superintendent,
S.C.Rly, Vijayawada.
4. The Senior Divisional Personnel Officer,
S.C.Rly, vijayawada.
5. One copy to Mr.P.Krishna Reddy, Advocate, CAT.Hyd.
6. One copy to Mr.N.R.Devraj, SC for Rlys, CAT.Hyd
7. One spare copy.

pvm

M. Alapati
3/6/91.

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~~Advertisement~~ Standing Counsel for the Respondents/Railways, Shri N.R. Devaraj who produced a copy of letter No.B/P.407/1/RP Shed/BZA; dated 14.6.1991 of the Senior Divisional Personnel Officer, South Central Railway, Vijayawada. The learned counsel for the applicants states that the reinstatement portion of the prayer has already been complied with. He also states that the applicants after being absorbed can represent ~~prayed for.~~ against continuity of services as per ~~the~~ ~~prayer~~. The application is accordingly disposed of with ~~a~~ liberty given to the applicants to represent to the Railway authorities for continuity of service after absorption. There is no order as to costs.

(Dictated in the open Court).

(J. NARASIMHA MURTHY)
Member (Judl.)

(R. BALASUBRAMANIAN)
Member (Admn.)

Dated: 19th June, 1991.

Deputy Registrar (J) 21/6/91

PSR
21/6/91

(3)

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDRAVABAD BENCH: HYDERABAD

THE HON'BLE MR. B. N. JAYASIMHA: V.C.
AND
THE HON'BLE MR. D. SURYA RAO: M(J)
AND
THE HON'BL. MR. J. NARASIMHA MURTHY: M(J)
AND
THE HON'BLE MR. R. BALASUBRAMANIAN: M(A)

DATED: 19 $\frac{1}{2}$ 6-1991.

ORDER / JUDGMENT.

M.A. ✓ R.A. ✓ C.A. No.

T.A. No. in
W.P. No.

O.A. No. 1003/90 ✓

Admitted and Interim directions
issued.

Allowed. ✓

Disposed of with direction.

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

M.A. ✓ Ordered/Rejected.

No order as to costs.

